

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).689/2021

KOTAK MAHINDRA BANK LTD.

Appellant(s)

VERSUS

A. BALAKRISHNAN & ANR.

Respondent(s)

(IA No. 27867/2021 - EX-PARTE STAY, IA No. 27868/2021 - EXEMPTION
FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 24909/2022 -
FORMAL DISPOSAL)

Date : 18-05-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE A.S. BOPANNA

For Appellant(s) Mr. Guru Krishna Kumar, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Rohan Talwar, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. S.Prabhakaran, Sr. Adv.
R-1 Mr. V.Prakash, Sr. Adv.
Ms. Iyengar Shubharanjani Ananth, AOR
Mr. M.A.Gouthaman, Adv.
Ms. R.Soumya, Adv.
Mr. Adarsh Mohandas, Adv.
Mr. Abinesh S., Adv.

R-2 Mr. K.V.Vishwanathan, Sr. Adv.
Ms. Iyengar Shubharanjani Ananth, AOR
Mr. Nishant, Adv.
Mr. Rahul Sangwan, Adv.
Mr. Sivagnanam, K., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(B.Parvathi)
Court Master(Anand Prakash)
Assistant Registrar